

ITEM NO.34

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
6882/2017

(Arising out of impugned final judgment and order dated 19/02/2016
in CRLA No. 2073/2014 02/03/2016 in CRMCA No. 71293/2016 passed by
the High Court Of Judicature at Allahabad)

STATE OF U.P

Petitioner(s)

VERSUS

DINESH KUMAR MAURYA

Respondent(s)

(WITH APPLN. (S) FOR C/DELAY IN FILING SLP)

Date : 24/04/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Ashutosh Kumar Sharma, Adv.

Mr. Rajesh Maurya, Adv.

Mr. Ravi Prakash Mehrotra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Issue notice in the application for condonation of delay as
well as in the special leave petition.

(Ashwani Thakur) (Mala Kumari Sharma)

COURT MASTER

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